

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Versus

**Parinee Developers Pvt. Ltd.,
Through IRP Subhash Chandra Modi & Anr.**

...Respondents

Present:-

For Appellant: Mr. Chandra Prakash, Advocate.

For Respondent: Mr. B. Gopalakrishnan, Advocate for R-1.

Ms. Surekha Raman, Mr. Saahil Bijliwala and

Mr. Ferzana Behramkamdin, Advocates for R-2.

ORDER
(Virtual Mode)

11.09.2020 On 20th August, 2020, time was given to the Learned Counsel for the Appellant to file Rejoinder to the Reply-Affidavits filed on behalf of the Respondent Nos. 1 and 2.

The Learned Counsel for the Appellant is granted two weeks' more time to file Rejoinder to Reply-Affidavit filed on behalf of Respondent Nos. 1 & 2.

When the case was called up, the Learned Counsel for the Respondent Nos. 1 and 2 appeared but not able to connect themselves properly with Virtual Mode.

List the Appeal 'For Admission (After Notice) on **30th September, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

R N/md.